

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/567/2018**

HYDERABAD, this the 17<sup>th</sup> day of June, 2020

***Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member***



Manda Govindu,  
S/o. M. Kurumanna,  
Aged about 29 years,  
Occ: Gramin Dak Sevak/ BPM,  
Santapur B.O a/w Keshampet S.O.,Gr-C,  
Wanaparthi Division – 509 408.

...      **Applicant**

(By Advocate: Mr. M. Venkanna)

Vs

1. Union of India rep. by its  
Secretary to the Govt. of India,  
Ministry of Communications & IT,  
Dept. of Posts – India,  
Dak Bhavan, Sansad Marg,  
New Delhi – 110 001.
  
2. The Chief Postmaster General,  
Telangana Circle, Dak Sadan,  
Abids, Hyderabad – 500 001.
  
3. The Postmaster General,  
Telangana Region, Abids,  
Hyderabad – 500 001.
  
4. The Superintendent of Post Offices,  
Wanaparthi Division,  
Wanaparthi.
  
5. Shyamgalta Radhakrishna,  
Regn. No.R1F 577739E324B,  
C/o. SPOs, Wanaparthi Division,  
Wanaparthi.

...      **Respondents**

(By advocate: Mr. M. Venkata Swamy, Addl. CGSC)

**ORAL ORDER**  
**{As per Hon'ble Mr.B.V.Sudhakar, Administrative Member}**

OA is filed in regard to transfer of the applicant under Rule 3 of the GDS

(Conduct & Employment) Rules, 2011.



2. The applicant vide letter dt. 10.06.2020 requested for withdrawal of the OA on the ground that the respondents are likely to consider the relief sought by him in this OA. Mr. A.B.L.N. Pavan Kumar, learned proxy counsel representing Mr. M. Venkanna, learned counsel for the applicant also seeks permission to withdraw the OA.
3. In view of the above request, applicant is allowed to withdraw the OA. OA is accordingly dismissed as withdrawn. No order as to costs.

**(B.V. SUDHAKAR )**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA )**  
**JUDICIAL MEMBER**

Sd/evr